

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S NEELKANTHAM SYSTEMS PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S NEELKANTHAM SYSTEMS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	10/01/2001
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chhattisgarh, India
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505CT2001PTC014514
5. Address of the registered office and principal office (if any) of corporate debtor	B-15, Deendayal Market, P. H. Road, Korba, Chhattisgarh- 495677
6. Insolvency commencement date in respect of corporate debtor	19th November, 2019 (Order received on 20.11.2019) Vide Order-CP(IB) NO-105/CTB/2019 issued by Hon'ble NCLT Cuttack Bench.
7. Estimated date of closure of insolvency resolution process	18th May, 2020 being 180th day from the date of Order
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Sandeep D. Maheshwari Reg No.: IBBI/IPA-001/IP-P00640/2017-2018/11093
9. Address and email of the interim resolution professional, as registered with the board	Address: 1, Shree Ram Laxmi Niwas CHS, Near Anthony Bakery, Kolbad, Thane, Maharashtra- 400601 Email: ayunish@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Same as point no. 9
11. Last date for submission of claims	04th December 2019, being 14th day from the date of Order
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Cuttack Bench** has ordered the commencement of a corporate insolvency resolution process of **M/S NEELKANTHAM SYSTEMS PRIVATE LIMITED** on 19th November, 2019 (order received on 20.11.2019).

The creditors of **M/S NEELKANTHAM SYSTEMS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **04th December, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The relevant forms can be downloaded from the website <https://ibbi.gov.in/home/downloads>

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sandeep D. Maheshwari
Interim Resolution Professional

Date: 22/11/2019
Place: Korba, Chhattisgarh

Regn No.: IBBI/IPA-001/IP-P00640/2017-2018/11093

Sandeep Maheshwari
 IBBI/IPA-001/IP-00640/
 2017-2018/11093